

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 123**  
**CA No. 164/ND/2021 in Appeal No. 175/252/ND/2020**

**IN THE MATTER OF:**

JSB Infratech Ltd. & Anr. ... Appellant

Vs.

ROC ... Respondent

**Order under Section 252.**

**Order delivered on 16.04.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant :  
For the ROC : Ms. Mitika Raja, AROC  
For the Respondent :

**ORDER**

As per the order dated 06.04.2021, the appellant was directed to comply the direction given therein. Proxy-Counsel states that arguing counsel is unavailable due to Covid-19 infection and compliance could not be done. Hence, requests time.

List CA No. 164/2021 with main appeal on 12.05.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

MUKESH